

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'A', LUCKNOW**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

IT(SS) Appeal No.239 to 244/Lkw/2024
Assessment Years: 2013-14 to 2016-17 and 2018-19 to 2019-2020

Ritu Kapur, Apartment No.KCB-012, Tower B, 12 th Floor, DLF Kings Court, W-Block, Greater Kailash-II, Delhi PAN:AHQPK 4186N	Vs.	Pr. CIT (Central) Kanpur
(Appellant)		(Respondent)

Appellant by	Application for withdrawal of appeal
Respondent by	Smt. Namita S. Pandey, CIT (DR)
Date of hearing	02/05/2024
Date of pronouncement	02/05/2024

ORDER

PER BENCH:

These six appeals are preferred by the assessee against order passed u/s. 263 of the Income Tax Act, 1961 (hereinafter called the 'Act') by Id. Principal Commissioner of Income Tax (Central), Kanpur pertaining to Assessment Years 2013-14 to 2016-17 and 2018-19 to 2019-20.

2. The Id. Counsel for the assessee sought permission of the Bench to withdraw all the appeals by moving an application dated 25.04.2024.

3. Learned D.R. has no objection.

4. Accordingly, we permit the assessee to withdraw the present appeals.

5. In the result, all appeals filed by the assessee stand dismissed as withdrawn.

(Order pronounced in the open court on 02/05/2024)

Sd/-
(ANADEE NATH MISSHRA)
Accountant Member

Sd/-
(SUDHANSHU SRIVASTAVA)
Judicial Member

Dated: 02/05/2024
Aks

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(E)
5. D.R., I.T.A.T., Lucknow

By Order

Asstt. Registrar